

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1013/GT/2025

Subject : Petition for truing up of the generation tariff of 800 MW Koldam Hydroelectric Power Project of NTPC Limited for the 2019-24 tariff period.

Petitioner : NTPC

Respondent(s) : UPPCL and 12 others

Date of hearing : **19.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC

Record of Proceedings

The matter was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for truing up of tariff of Koldam Hydroelectric Project for the tariff period 2019-24. None present on behalf of the Respondents, despite notice.
3. The Petitioner is directed to submit the following additional information, after serving a copy to the Respondents, on or before **9.2.2026**:

Additional Capital Expenditure (ACE)

- a) *Submit justification with supporting documentations for each ACE item submitted in Form-9A, with proper references to the allowed items in the Order dated 14.1.2024 in Petition No. 412/GT/2020.*
- b) *The Petitioner to provide reasons for the delay in execution for ACE claimed under Regulation 24(1)(b) along with Regulation 76. Further, the Petitioner to provide documentary evidences to justify that all the claims are part of the original scope.*
- c) *For additional capital expenditure items claimed under 26(1)(d) of the 2019 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Additional Capital Expenditure item.*
- d) *Submit the relevant government notification regarding change in law for the Additional Capital Expenditure items claimed under Regulation 26(1)(b) of the 2019 Tariff Regulations.*
- e) *For the items allowed vide Order dated 14.1.2024 in Petition No. 412/GT/2020, submit reasons with supporting documentation for cost overrun.*
- f) *Reconciliation of Form 9A and Form 16.*
- g) *In Form 16- Liability flow statement, confirm for each Asset/ Work, if the same was allowed by the Commission under Capital Cost/ ACE.*
- h) *Submit auditor certified Form-9C.*



- i) *The Petitioner to submit the details of positive and negative exclusions, along with reasons for substantiating the claim. Also, the Petitioner to submit item-wise details of items under Inter-Unit Transfer for 2020-21 and 2023-24.*
- j) *The Petitioner to furnish justification to clarify whether the items claimed under negative exclusion are required for regular operation of this generating station. Also, the Petitioner to submit proper reasons for transfers to other generating stations.*

Interest on Loan (Form-13)

- k) *Submit revised Form-13 considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing and without adjustment of any kind.*
- l) *The Petitioner is required to submit a reconciliation of Form-13 along with all the sheets submitted for the calculation of interest on loan.*

Capital Spares

- m) *Submit the quantity against each item submitted in Form-17.*

Security Charges

- n) *Detailed breakup of the security charges claimed, along with the supporting documents, and security assessments made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations. Also, the documentary evidence for Security expenses, along with the breakup details of the same towards CISF and non-CISF.*

4. The Respondents are permitted to file their replies by **9.3.2026**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **6.4.2026**.

5. The matter will be listed for hearing on **21.4.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

